

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI.

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REGN. NO. OA 722/87.

6.7.1987.

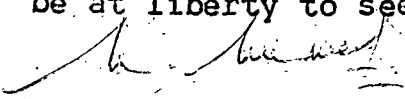
Shri H.K.Dhawan Vers. Union of India & others.

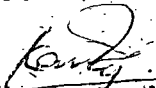
Applicant through counsel Shri G.D.Bhandari.

On behalf of the respondents Shri K.N.R.Pillai,  
counsel present.

Learned counsel for the respondents Shri K.N.R.

Pillai states that he was informed that the orders  
of transfer impugned in this application <sup>has</sup> ~~have~~ been  
withdrawn. The learned counsel for the applicant also  
states that he was also so informed but the applicant  
is not available for verification. The application  
has, therefore, become infructuous and no further  
orders are necessary. It is accordingly dismissed with  
no order as to costs. If it transpires that the  
orders are in fact not withdrawn, the applicant would  
be at liberty to seek revival of this application.

  
(Kaushal Kumar)  
Member  
6.7.1987.

  
(K. Madhava Reddy)  
Chairman  
6.7.1987.